

छठी योजना के लिए जम्मू तथा कश्मीर की योजनाएं

1164. श्री गुलाम रसूल कोचक : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या योजना आयोग द्वारा जारी किये गये मागदर्शी सिद्धांतों को ध्यान में रखते हुए, जम्मू तथा कश्मीर सरकार ने छठी योजना में सम्मिलित किये जाने के लिए अपनी योजनाएं बना ली है ;

(ख) यदि हां, तो क्या उसने योजना आयोग को वे योजनाएं भेज दी है ;

(ग) क्या राज्य सरकार द्वारा बनाई गई सभी योजनाओं को केंद्रीय सरकार द्वारा छठी योजना में सम्मिलित किये जाने का विचार है ;

(घ) यदि नहीं, तो उनमें से कितनी योजनाओं को छोड़ दिया जायेगा ; और

(ङ) राज्य सरकार द्वारा कुल कितना परिव्यय निर्धारित किया गया है तथा उसे वर्ष 1980-81 योजना अवधि में कितना परिव्यय उपलब्ध कराया जायेगा ।

योजना मंत्री (श्री नारायण वस्त तिवारी) :
(क) जी, नहीं ।

(ख) से (घ) तक प्रश्न उपस्थित नहीं होते ।

(ङ) जम्मू और कश्मीर सरकार ने 1980-85 की छठी योजना के लिए कुल योजना परिव्यय अभी तक प्रस्तावित नहीं किया है । तथापि, 1980-81 की वार्षिक योजना के लिए अनुमोदित परिव्यय 137.48 करोड़ रु० है ।

Identification of Plan Priorities

1165. SHRI GHULAM RASOOL KOCHACK:

SHRI P. M. SAYEED:

Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has identified the Plan priorities;

(b) if so, whether the Planning Commission has also decided to increase the allocation in this regard;

(c) when the Annual Plan for 1980-81 is likely to be ready; and

(d) what are its main features?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) and (b). The Government have decided that the new Five Year Plan covering the period 1980-81 to 1984-85 and reflecting the priorities of the new Government will be prepared by the end of the current year. Tentatively, the Planning Commission has fixed a 5 per cent annual rate of growth of national income as the target for the new Plan. At the same time, the possibilities of achieving a higher growth will also be explored while formulating the Plan. Exercises are under way to work out details of the new Plan. It is too early to indicate the sector-wise priorities and allocations.

(c) and (d). The Annual Plan for 1980-81 will be presented to the House later in this session. The Annual Plan will lay greater emphasis on the minimum needs programme, including drinking water supply in rural areas. The Annual Plan would also envisage special attention for ameliorating the lot of Scheduled Castes/Tribes and other backward classes. The 20 Point Programme will also taken up vigorously during the year.

Curbing of Communal Violence and Atrocities on Harijans

1165. SHRI GHULAM RASOOL KOCHAK:

SHRI P. M. SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are evolving a two-fold strategy to curb communal violence and atrocities on Harijans and consolidate the forces of national integration;

(b) if so, the details of the proposals under consideration;

(c) whether communal riots and atrocities on Harijans in various States were on the increase during the last two months;

(d) if so, the total number of cases of communal violence in Assam; and

(e) the loss suffered by the minorities in all the incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a and (b). Yes, Sir. Government are evolving a many fold strategy to curb communal violence and atrocities on Harijans. Government have taken a number of steps to curb communal violence. A conference of Chief Secretaries, Home Secretaries and Inspectors General of Police of States and Union Territories was held on the 3rd April, 1980. This was followed by the Conference of Governors and Chief Ministers on the 8th April, 1980. Some of the important decisions taken/conclusions arrived at the first Conference and generally approved by the second Conference are mentioned in the attached Statement.

As regards atrocities against members of the Scheduled Castes, the Union Home Minister recently addressed a letter to the State Chief Ministers/Governors outlining the important steps to be taken to deal with and eliminate the menace of atrocities on Scheduled Castes. Some of the important steps mentioned therein are given in the second statement attached.

In addition, Government also propose to revitalize the National Integration Council.

(c) No, Sir.

(d) Does not arise.

(e) Information for the months of April and May is being collected and will be laid on the Table of the House.

Statement

Some of the important conclusions arrived at the Conference of Chief Secretaries, Home Secretaries and Inspectors General of Police of States/Union Territories held on 3rd April 1980 and generally approved at the Conference of Governors and Chief Ministers held on 8th April, 1980.

1. Provisions of the Disturbed Areas (Special Courts) Act, 1976 should be used for setting up Special Courts.
2. Controversy over routes of religious processions should be anticipated and decided in time by local authorities.
3. Prompt decisions of courts should be obtained in disputes over ownership of and properties belonging to religious institutions.
4. There is need to take frequent resources to the use of laws relating to punitive fines where provision for imposition of such fines exists. If not, States may legislate on the subject; quartering of additional police force under section 15 of the police Act should be undertaken.
5. Minorities should be adequately represented in police force, including intelligence set-up.
6. Some units of the armed police in the State be constituted with a much larger composition of minority communities, SC and ST for dealing with serious communal and caste situations.
7. A Special Cell should be established in the Special Branch at each State headquarters for watching and monitoring all aspects of communal situation.
8. Peace Promotion Committees should be activated and should meet frequently and not only after a riot.
9. Speedy rehabilitation of victims of communal violence should be ensured.

10. A close watch on communal press be kept and prompt and effective action taken against inflammatory writings under section 153-A-Indian Penal Code.

11. There should be withdrawal of cases relating to communal riots.

12. Tripartite Committees should be constituted at the district level for industrial areas which are prone to or which have a potential for inter-community trouble. These committees should comprise of representatives of the Government, employees and the labour and have adequate representation of local minority communities.

13. Places of worship should not be used to hold meetings which tend to create communal disharmony or ill-will.

14. Efforts should be made to promote religious and communal amity at grass-root i.e., village and mohalla levels by encouraging social mixing between different communities specially between Hindus and Muslims and promoting religious tolerance for each other among them.

15. A Code of Conduct should be evolved for political parties and it should be ensured by the leadership of the parties that their followers do nothing to aggravate existing differences or create mutual hatred between castes and communities.

Statement

Some of the important steps suggested in the Union Home Minister's letter dated 10th March 1980 to State Chief Ministers/Governors to deal with and eliminate the menace of atrocities on Scheduled Castes.

(i) Administrative measures should be taken up to tone up the Police Administration and especially the agencies dealing with collection of intelligence;

(ii) Preventive measures should be taken well in time on the basis

of the intelligence received, including posting of Police and Armed Police pickets.

(iii) In such crime prone areas, gun licences would be suspended, and even cancelled, belonging to persons who are likely to indulge in such crimes.

(iv) A sustained drive should be launched for unearthing illicit arms and ammunition in such areas.

(v) The crimes should be speedily investigated and the offenders brought to book without delay.

(vi) Special Judges may be appointed to speed up trials of such offenders so as to have a deterrent effect on them;

(vii) Relief should be rendered to the victims immediately and their rehabilitation expedited.

(viii) Peace Committees should be formed in such areas consisting of respectable persons from various castes and groups so as to bring a permanent re-conciliation.

(ix) The Minimum Wages Act for Agricultural labourers should be enforced vigorously.

(x) Communication facilities, specially the roads, should be improved in the interior areas.

(xi) Government has also emphasised the importance of economic development of the Scheduled Castes and have initiated necessary measures particularly through the mechanism of Special Component Plan and Development Corporations for the Scheduled Castes. or.

Association for I.P.S. Officers

1167. SHRI A. NEELALOHITHA-DASAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the IPS Officers are having an Association and whether it is recognised by Government;